

**IN THE HIGH COURT OF BOMBAY AT GOA  
LD-VC-CW NO.29 OF 2020**

Mulakh Khazan Tenants Association and Ors. .... Petitioners

V e r s u s

State of Goa ..... Respondent

Mr. Nigel Da Costa Frias, Advocate for the petitioners.

Mr. D.J. Pangam, Advocate General with Ms. Maria Curreia,  
Additional Government Advocate for the respondent.

**Coram:- DAMA SESHADRI NAIDU &**

**SMT. M. S. JAWALKAR, JJ.**

**Date:- 17<sup>th</sup> December, 2020**

**P.C.:**

The learned Advocate General informs us that the Agriculture Department has already inspected the property and is ready to file its report. As to the Water Resources Department, the learned Advocate General seeks more time. At any rate he assures the Court that even the Water Resources Department's report will be placed on record soon after the vacation. Therefore, he wants the matter listed after the vacation.

2. Post the matter soon after the vacation.

**SMT. M. S. JAWALKAR, J.      DAMA SESHADRI NAIDU, J.**

mv